



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/730/2016/ARE-8

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Dated 25.07.2018

RECOMMENDATION

Sub:- Departmental inquiry against Sriyuths:

- (1) Dr. C. Rajashekhar, the then Executive Officer, Taluk Panchayath, Magadi; and
- (2) T.M. Lakshminarayana, Secretary, Hulikal Gram Panchayath, Magadi Taluk, Bengaluru Rural District - reg.

Ref:- (1) Government Order No. ಗ್ರಾಅಪ 228 ವಿಸೇಬಿ 2016, dated 06.12.2016.

(3) Nomination order No. UPLOK-2/DE/730/2016 dated 21.12.2016 of Upalokayukta, State of Karnataka.

(3) Inquiry Report dated 23.07.2018 of the Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 06.12.2016, initiated the disciplinary proceedings against Sriyuths: (1) Dr. C. Rajashekhar, the then Executive Officer, Taluk Panchayath, Magadi; and (2) T.M. Lakshminarayana, Secretary, Hulikal Gram Panchayath, Magadi Taluk, Bengaluru Rural District [hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 & 2' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/730/2016 dated 21.12.2016, nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO1 - Dr. C. Rajashekhar, the then Executive Officer, Taluk Panchayath, Magadi; and DGO2 - Shri T.M. Lakshminarayana, Secretary, Hulikal Gram Panchayath, Magadi Taluk, Bengaluru Rural District were tried for the following charge:-

“That you - DGO No.1 while working as Executive Officer and you DGO No.2 while working as Secretary in Hulikal Gram Panchayath have processed the request of very same 19 ineligible applicants and arranged for issuing Hakku patra in respect of sites on 12.03.2007 without there being any material about 19 beneficiaries acquiring eligibility for allotment of sites on 12.03.2007 having been found ineligible resulting in cancelling allotment of sites on 23.05.2003 and commissions and omissions of you DGO Nos.1 and 2 has resulted in allotment of sites to 19 ineligible persons depriving genuine eligible residents and thereby you - DGOs 1 and 2 failed to maintain absolute integrity and devotion to duty, the act of which is unbecoming of

public/Government servants and thereby you - DGOs 1 to 2 committed misconduct as enumerated under Rule 3(1)(i), (ii) & (iii) of Karnataka Civil Services(Conduct) Rules, 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against DGO1 - Dr. C. Rajashekhar, the then Executive Officer, Taluk Panchayath, Magadi; and DGO2 - Shri T.M. Lakshminarayana, Secretary, Hulikal Gram Panchayath, Magadi Taluk, Bengaluru Rural District.

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGOs 1 & 2 furnished by the Inquiry Officer, DGO1 - Dr. C. Rajashekhar is due for retirement on 30.09.2018 and DGO2 - Shri T.M. Lakshminarayana has retired from service on 30.06.2015.


7. Having regard to the nature of charge (demand and acceptance of bribe) '*proved*' against DGO1 - Dr. C. Rajashekhar, the then Executive Officer, Taluk Panchayath, Magadi; and DGO2 - Shri T.M. Lakshminarayana, Secretary,

Hulikal Gram Panchayath, Magadi Taluk, Bengaluru Rural  
District,

- (i) it is hereby recommended to the Government to impose penalty of "reducing the scale of pay of DGO1 - Dr. C. Rajashekhar by four lower stages with cumulative effect"; and
- (ii) it is hereby recommended to the Government to impose penalty of "withholding 10% of pension payable to the DGO2 - Shri T.M. Lakshminarayana for a period of 10 years".

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka.